

**CBI Vs. M/S SIDHIVINAYAK IMPORTS LTD.
CC No. 360/2019**

14.09.2020

Present: Sh. A. K. Kushwaha, Ld. PP for CBI.

A-2 also representing A-1 with Sh. Sougat Mishra, Ld. counsel.

Sh. Naved Johar, Ld. counsel for A-4 and A-8.

Sh. Chandan Malik, Ld. counsel for A-5.

A-7 with Sh. Himanshu Kaushik & Sh. Bharat Bushan, Ld. counsels.

Sh. Sandeep Verma, Ld. counsel for A-9 & A-10.

A-3 and A-6 were discharged vide order dated 1.10.2019.

The matter has been taken up through video conferencing using CISCO WEBEX hosted by Sh. Mukesh Kant Sharma, Reader of this Court.

This is a contested matter at the stage of prosecution evidence. In view of the circular No. Power/Gaz/RADC/202/E-7784-7871 dated 30.07.2020 issued by Ld. District & Sessions Judge-cum-Spl. Judge (PC Act) (CBI), RADC, New Delhi, pursuant to Order No. 26/DHC/2020 dated 30.7.2020 of Hon'ble High Court of Delhi and circular No. E-10559-10644/Power Gaz/RADC/2020 dated 28.8.2020, New Delhi, evidence cannot be recorded. Accordingly, case is adjourned for PE on **27.10.2020**.

On the request of Ld. PP for CBI, copy of this order sheet be also provided to him for his office record.

A copy of this order be also sent to the Computer Branch for uploading on the official website.

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**(Anil Kumar Sisodia)
Special Judge (PC Act), (CBI)-07,
Rouse Avenue Courts, New Delhi
14.09.2020**

**CBI Vs. Mahesh Kumar & Ors.
CC No. 281/2019**

14.09.2020

Present: None for applicant Enforcement Directorate.

Application by Enforcement of Directorate seeking release of the case property to it has been received on the court e-mail ID. It be checked and registered.

Issue notice of the application to applicant, IO, PP of CBI as well as accused Mahesh Kumar and his counsel through Whatsapp/e-mail for 28.09.2020, the date already fixed. Copy of the application be also provided to them. Reply to the application, if any, if filed on or before the next date of hearing.

A copy of this order be also sent to the Computer Branch for uploading on the official website.

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**(Anil Kumar Sisodia)
Special Judge (PC Act), (CBI)-07,
Rouse Avenue Courts, New Delhi
14.09.2020.**

CBI Vs. Davinder Kumar Jain

CC No. 285/2019

14.09.2020

Present: None for applicant Smt. Veena Jain.

Application filed by applicant Smt. Veena Jain seeking release of her original sale deed has been received on the court e-mail ID. It be checked and registered.

Issue notice of the application to IO, PP of CBI as well as applicant through Whatsapp/e-mail for 8.10.2020, the date already fixed. Copy of the application be also provided to I.O. and Ld. PP for CBI. Reply, if any, be filed on or before the next date of hearing.

A copy of this order be also sent to the Computer Branch for uploading on the official website.

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**(Anil Kumar Sisodia)
Special Judge (PC Act), (CBI)-07,
Rouse Avenue Courts, New Delhi
14.09.2020**

CBI Vs Preeti Jena

RC NO.219/2018 (E)0008 dt.2.5.2018

14.09.2020

Present: Sh. Vijay Aggarwal, Ms. Rinku Garg, Ms. Samprika Ghoshal and Sh. Ashul Aggarwal, Ld. counsels for applicant.

The matter has been taken up through video conferencing, using CISCO WEBEX hosted by Sh. Mukesh Kant Sharma, Reader of this Court.

This is an application filed by applicant Ms. Preeti Jena under Section 156(3) Cr.P.C. for necessary orders and directions for monitoring of investigation in the present matter.

I have perused the application. As per the application, applicant has been served notice under Section 160 Cr.P.C. by the IO for 12.08.2020. This application has been filed on 04.09.2020, i.e. much after the date on which the IO had summoned the applicant to appear before him. The applicant has sought direction for passing necessary orders for monitoring the investigation and directing the IO to conduct investigation through video conferencing.

On enquiry, it has been revealed that the FIR of the case has been marked to the court of Sh. Sanjay Garg-II, Ld. Special Judge (CBI) RADC and the investigation is stated to be pending.

In these circumstances, I deem it appropriate that the application be heard by the Ld. Special Judge to whom the FIR has already been marked to avoid any conflict of opinion. Accordingly, the Court Master is directed to place the application along with this order

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before the Ld. Principal District & Sessions Judge -cum- Special Judge
CBI RADC today itself appropriate directions /order.

A copy of this order be also sent to the Computer Branch
for uploading on the official website.

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(Anil Kumar Sisodia)
Special Judge (PC Act), (CBI)-07,
Rouse Avenue Courts, New Delhi
14.09.2020